

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. MP/157/2014

Subject : Grant of Connectivity and use of inter-State transmission line for evacuation of power from 96 MW Dikchu Hydro Electric Power in Sikkim.

Date of hearing : 1.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Sneha Kinetic Power Projects Private Limited

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri M.G. Ramachandran, Advocate, SKPPL
Shri Avinash Menon, Advocate, SKPPL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed to declare the 400 kV D/C transmission line from Mangan pooling point to Kishanganj of Teesta Valley Transmission Company Limited, as an inter-State Transmission line, which is neither a dedicated transmission line within the meaning of section 2 (16) of the Electricity Act, 2003 nor otherwise in any manner dedicated only to the project of Teesta Urja Limited. Learned counsel submitted that the dedicated part of the transmission line is 2 km line from Teesta III to Mangan. Thus, excluding the 2 km part from Teesta III up to Mangan pooling point, the entire transmission system i.e 400 kV D/C transmission line from Mangan to Kishanganj (204 km) is a part of ISTS. He further submitted that on 13.9.2010, the petitioner applied to PGCIL for grant of connectivity and LTOA for evacuation of power from Dikchu HEP. On 10.1.2011, PGCIL granted connectivity and LTOA through LILO of Gangtok- Mangan 132 kV D/C transmission line which was to be constructed by Government of Sikkim. The said line has got delayed and is expected to be not available for at least three years. Learned counsel submitted that on 26.5.2014, a meeting was held to discuss the matter in which it was decided that the petitioner shall approach CERC for seeking advice in the matter.

2. Learned counsel for the petitioner submitted that the copy of petition has already been served on the respondents and requested to admit the petition.

3. After hearing the learned counsel for the petitioner, the Commission directed to admit the petition and issue notice to the respondents.
4. The Commission directed the respondents to file their replies by 8.9.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 12.9.2014.
5. The petition shall be listed for hearing on 16.9.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)